

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.20
C.P. No.18/GB/2022**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2023**

In the matter of:

Aaryan Chilled Infra Pvt. Ltd. & another
Versus
Saphire Suppliers Pvt. Ltd. & 8 others

Section: Under Section 252 (1) of the Companies Act, 2013.

<u>S.NO.</u>	<u>NAME(CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. AMIT PAREEK	CS	Petitioners	Present in Video Conference
2.	MR. R. J. DAS	Advocate	R3, 4, 6 & 7	
3.	MR. NS ASWIN	Sr. TA	R2/ROC	

ORDER

Date of Order: 19.01.2023

The matter is taken up for hearing through video conferencing. Heard both the parties present in brief. The learned Counsel for the Petitioner submits that both the Main Petition and the related IA may be heard together, since the ROC has filed reply. On the other hand, the learned Counsel for R3, 4, 6 & 7 submits that they have filed an IA challenging the maintainability of the Main Petition. The Respondents are directed to file their respective replies within three weeks by giving a copy to the other side. One Week time is given to the Petitioner to file rejoinder, if any, with a copy to the Respondents. Matter is adjourned.

2. **List the matter on 23.02.2023 for hearing.**

Sd/-

**(Prasanta Kumar Mohanty)
Member (Technical)
/D-19.01.2023/**

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)**